

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**IB-1107/ND/2018**

**IN THE MATTER OF:**

**M/s. Top Trade**

**...PETITIONER**

**Vs.**

**M/s. Exit 10 Marketing Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 06.12.2019**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Milan Singh Negi,  
Advocate**

**For the Respondent/ Corporate-debtor**

**:Mr. Yukti Anand, Advocate**

**ORDER**

Heard the submissions made by the counsel for both the parties. Learned counsel for the respondent seeks time to file the reply on behalf of the respondent no. 2. Post the matter to 12.02.2020.



**(Abni Ranjan Kumar Sinha)  
Member (J)**